

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00281/2017

DATED THIS THE 1ST DAY OF MARCH, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HR.Bhagawandas,
S/o Late H.Rudrappa,
Aged about 61 years
Retd; Superintendent of Police,
KGF,
Residing at
No.173, 1st Cross,
3rd Main Road,
CIL A Block, AECS Layout,
Sanjayanagara,
Bangalore # 560084.

...Applicant

(By Advocate R.Nagendra Naik)

Vs.

1. The State of Karnataka,
Represented by its Principal Secretary,
Department of Personnel &
Administrative Reforms,
Vidhana Soudha,
Bangalore 560001.

2. The Director General and Inspector General
of Police,
Office of the Director General and Inspector
General of Police,
Nurpatunga Road,
Bangalore

3. Inspector General of Police,
Central Range,
Bangalore 1.

4. Accountant General,

The State of Karnataka,
Office of the Accountant General,
Dr.Ambedkar Veedhi,
Bangalore 1.

...Respondents

(By Shri M.V. Rao, Senior Panel Counsel for R-4
by Shri Mahantesh, State Government Advocate for R1 to 3)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. Both counsel heard on the question that if State Government is granted 6 months period within which to formulate the charge sheet and finalize the enquiry whether they have any objection. The applicant seeks pensionary benefits which apparently the State Government had given only a part and the enhancement to be given under the 7th Central Pay Commission has not yet been given. The commuted value of pension and EPF is also not given to him. Apparently, on the premise that a disciplinary action is contemplated against him . The matter apparently is related to recruitment of 2 back log constable posts which the learned counsel for the applicant would say it is covered by the order of Hon'ble KAT wherein they have upheld the selection. But, then this is a matter on merit which we do not propose to go in now. We will direct the State Government to commence the proceedings within 3 months next or not at all. If they commence the proceedings within the next 3 months then depending on this the benefit to the applicant will be

calculated and paid. We, therefore, reserve a liberty to the applicant to approach again, in case, if, he is aggrieved by this. But, at present the OA may not survive because of the reason of having granted some time to the State Government to commence the proceedings, if they wish to commence it. OA is disposed of as above. No order as to costs.

(DR. K.B. SURESH)
MEMBER(J)

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**Annexures referred to by the applicant in OA
No.170/00281/2017**

Annexure A1: True copy of the notification dated 21.11.2001

Annexure A2: True copy of the circular dated 26.2.2011

Annexure A3: A copy of the endorsement dated 3.5.2011

Annexure A4: A copy of the Gazette notification dated 17.6.2016

Annexure A5: A copy of the paper publication published in local news paper

Annexure A6: A copy of the paper publication published in local news paper dated 8.7.2016

Annexure A7: A copy of the Gazette notification dated 21.6.2016

Annexure A8: A copy of the paper publication published in local news paper dated 30.6.2016

Annexure A9: A copy of the paper publication published in local news paper dated 30.6.2016

Annexure A10: A copy of the letter dated 26.7.2016, the Director General and Inspector General of Police,

Annexure A11: A copy of the letter dated 27.7.2016

Annexure A12: A copy of the letter dated 27.7.2016

Annexure A13: A copy of the letter dated 27.8.2016 in respect of settlement of pension claims

Annexure A14: A copy of the letter dated 7.11.2016 by the Senior Accounts Officer.

Annexure A15: A copy of the representation by the applicant dated 19.12.2016 by the Senior Accounts Officer.

Annexure A16: A copy of letter dated 29.4.2016

Annexure A17: A copy of reply statement filed before the KAT, in application No.7316/2016

Annexures referred in the reply

Annexure R1: True copy of Karnataka State Police including Ministerial service (recruitment) (Amendment) Rules 2009

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